

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item 4**

**CP(IB) No. 197/Chd/Chd/2022**

**Under Section 7, IBC 2016**

**In the matter of:-**

The Ambala Central Co-Operative  
Bank Ltd.

.....Petitioner/Financial Creditor

Vs.

Naraingarh Sugar Mills Ltd.

.....Respondent/Corporate Debtor

**Present :**

None for the petitioner/financial creditor.

Mr. Anand Chhibbar, Senior Advocate with Mr. Shikhar Sarin, Advocate  
for respondent-corporate debtor.

It is stated by learned counsel for respondent that the proceedings have  
been stayed in this petition by the Hon'ble High Court of Punjab and Haryana,  
Chandigarh and the next date of hearing before the Hon'ble High Court is  
stated to be 13.04.2023. Let the matter be listed on 01.05.2023.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

March 13, 2023  
VN